

Annex-5

22

**SCHEDULE
FORM B**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

03.10.2019

To

The Interim Resolution Professional / Resolution Professional,
Name: PERUMAL ULAGANATHAN,
IBBI/IPA-001/IP-P00970/2017-2018/11600
Address:- 144, Alex Street, Panneer Nagar, Mogappair, Chennai-600037.
Email id : apunathan@yahoo.co.in

From

M/s. FUSO GLASS INDIA PVT. LTD.
"FUSO HOUSE",
91 Poonamallee Road,
Egmore,
Chennai 600 084

Subject: Submission of proof of claim.

Madam/Sir,

M/s. FUSO GLASS INDIA PVT. LTD hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s.SRINATHJI GLAZINGS PRIVATE LIMITED . The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/s.FUSO GLASS INDIA PVT. LTD.

2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN: U26109TN1999PTC043549
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	finance@fuso.in , legal@fuso.in & admin@fuso.in "FUSO HOUSE", 19 Poonamallee Road, Egmore, Chennai 600 084
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 35,78,832/- with interest as per contractual rate, As per order Laminated glasses supplied by FUSO Glass India Pvt. Ltd. Due from 01.03.2015.
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Ledger Balance and statement of Account, Invoices
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	-NA-
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Financial Years : 2010-2011, 2011-2012, 2012-2013, 2013-2014, and 2014-2015
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	-NA-
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	-NA-
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Bank Name: HDFC BANK LTD. A/c No: 18672560000272 Branch : Mahalingapuram Main Rd.

	Bank Name : INDIAN BANK, Branch : PADI, A/c No : CA 983029963
11. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Ledger Balance / Statement of Account, Purchase Order, Customer's Mail communication, Invoices and Pro-forma Invoices.

Signature of operational creditor or person authorized to act on his behalf




Name in BLOCK LETTERS : Mr. T. SRIDHARAN

Position with or in relation to creditor : DEPUTY GENERAL MANGER

Address of person signing

FUSO HOUSE ,
91 Poonamallee High Road,
Egmore,
Chennai 600 084

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

59]DECLARATION

I, V.SRINIVASAN currently residing at M/s.Fuso Glass India Pvt. Ltd. , "FUSO HOUSE" No.19, Poonamallee High Road, 4th Floor, Chennai – 600 084, hereby declare and state as follows:-

- 1 M/s. SRINATHJI GLAZINGS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 19 day of Sep 2019, actually indebted to me in the sum of Rs. 35,78,832/-.
- 2 In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Ledger Balance / statement of Account, Purchase Order, Customer's Mail communication, Invoices and Pro-forma Invoices

- 3 The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4 In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date:

Place:



(Signature of the claimant)

VERIFICATION

I, V.SRINIVASAN the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 03 day of October, 2019



(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].